

(d) if so, by when the said facility is proposed to be made available to the weavers; and

(e) if not, the reasons therefor?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA) : (a) Yes, Sir. There is shortage of warp quality silk required mainly by the powerloom industry.

(b) Presently there is no proposal for putting import of raw silk under Open General Licence (OGL). However, the facility of importing duty free raw silk is provided under the Duty Exemption Scheme to exporters. In addition, in October, 1998 the Government has permitted the import of mulberry raw silk of grade 2A and above under SIL with the condition that the CIF (Cost, Insurance and Freight) value of the surrendered SIL shall be three times the CIF value of the imported goods.

(c) to (e) The procedure laid down by Department of Revenue, Ministry of Finance, for disposal of mulberry raw silk yarn is indicated below :-

- (i) The raw silk yarn ripe for disposal will not be sold in public auction or in tender.
- (ii) The confiscated stocks of raw silk yarn ripe is offered for disposal to M/s National Consumer Co-operative Federation of India Limited (NCCF) at a 10% discount on the disposal value fixed by a joint Pricing Committee (JPC).
- (iii) In the event of M/s NCCF not willing or not in a position to lift the stock offered within a reasonable time, the stocks are offered to Central Silk Board or to any other Central/State govt. cooperative societies and federations at a similar 10% discount on the disposal value fixed by JPC.
- (iv) In the event (ii) or (iii), above failing to lift the stocks within a reasonable period, the stocks are offered directly to individual weavers cooperative societies, at the disposal value fixed less 10% discount.

[English]

Revenue from Soft Drink Industry

2726. SHRI N.J. RATHWA : Will the Minister of FINANCE be pleased to state the amount of revenue earned by the Government from the soft drink companies during 1996-97, 1997-98 and 1998-99 till date?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : Sir, the revenue collected through Excise and Customs duty is as follows :-

	(Rs. Crores)		
	1996-97	1997-98	1998-99 (Upto Nov. 98)
(i) Excise duty from Natural or artificial mineral water and aerated water	255.66	387.01	400.34
(ii) Customs duty from Beverages, Spirits and Vinegar	32.40	39.62	14.58
Total	288.06	426.63	414.92

Temporary Employees in CPSEs

2727. SHRI VAIKO :

SHRI A. GANESHAMURTHI :

Will the Minister of INDUSTRY be please to state :

(a) whether the Government are aware that a large number of workforce is on temporary basis in the Central Public Sector Enterprises (CPSEs);

(b) if so, the number of employees on temporary or honorarium basis working in Central Public Sector Enterprises as on February 10, 1999; and

(c) the steps being taken by the Government to regularise them?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI SUKHBIR SINGH BADAL) : (a) to (c) As per the available information there are 38,896 casual and daily rated workers as on 31.3.98 in the Central PSEs. The appointment on temporary or regular basis of workers/employees in the CPSEs comes within the purview of the management of CPSEs.

[Translation]

World Bank Loan for Infrastructural Projects

2728. DR. ASHOK PATEL :

SHRI RAJENDRA AGNIHOTRI :

SHRI PRABHU DAYAL KATHERIA :

Will the Minister of FINANCE be pleased to state :

(a) whether India has requested the World Bank for starting to give loans again immediately for major infrastructural projects;

(b) if so, the details thereof; and

(c) the reaction of the World Bank thereto?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) to (c) Finalisation of Projects with the assistance of World Bank is an on-going process and at any given time there are some projects in the pipeline. At